(e) if so, the details thereof and if not what are the reasons there for and by when the said w.ork is likely to be started?].

रक्षा मंत्रालय में (रक्षा उत्पादन) राज्य मंत्री (श्री ललित नारायण मिश्र) : (क) प्रयोगशाला का कुछ प्रसार पहले ही किया जा चुका है। भविष्य में प्रसार के संबंध में नीति विचाराधीन है।

(ख) जी हां।

(ग) से (ङ) निर्माण कार्यों की पहली प्रावस्था अभी विचाराधीन है, परन्तु इस बीच, वर्तमान सुविधाओं में आवर्धन और अनुपूर्ति के लिए निर्माण कार्यों पर 6 लाख रुपय से अधिक व्यय हो चके हैं।

†[THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L.N. MISHRA) : (a) Some expansion of the laboratory has already been carried out. The policy in regard to future expansion is under consideration.

(b) Yes, Sir.

(c) to (e) : The Works Programme Phase I is still under consideration, but in the meantime more than Rs. 6 lakhs has been spent in Works Programme to augment and Supplement the existing facilities.]

छावनी अधिनियम में संशोधन

1524. श्री ना० कृ० शेजवलकर :
श्री पीताम्बर दास :
श्री सुन्दर सिंह भण्डारी :
श्री प्रेम मनोहर :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) छावनी अधिनियम में सरकार जो संशोधन करने का विचार कर रही है उनका ब्यौरा क्या है; और

(ख) उन्हें कब तक संसद् में उपस्थित किया जायेगा ?

AMENDMENT IN THE CANTONMENT ACT

1524. SHRI N. K. SHEJWALKAR :
SHRI PITAMBER DAS :
SHRI SUNDAR SINGH BHANDARI :
SHRI PREM MANOHAR :

Will the Minister of DEFENCE be pleased to state :

(a) the details of the amendments in the Cantonment Act which are under Government's consideration; and

(b) the time by when they will be brought before the Parliament ?]

रक्षा मंत्रालय में उपमंत्री (श्री एम० आर० कृष्ण) : (क) अन्य बातों सहित छावनी अधिनियम 1924 के विचाराधीन संशोधनों में शामिल हैं :—

(1) राज्य की नीति के निर्देशक सिद्धान्तों के अनुसार निशुल्क तथा अनिवार्य प्राथमिक शिक्षा का पुर:स्थापन।

(2) छावनी बोर्डों के सदस्यों का कार्य-वधि को 3 वर्ष से बढ़ा कर 5 वर्ष करना

(3) छावनियों के लोकतन्त्रीकरण के संबंध में पहले जारी किए गए कार्यकारी आदेशों को सांविधिक स्वरूप प्रदान करना।

(4) सैनिक स्थानों के तौर पर छावनियों के स्वरूप के अनुरूप छावनी प्रशासन अधिक लोकतंत्रीकरण,

(5) अधिनियम के कई उपबंधों में त्रुटियों को दूर करना।

(6) अधिनियम के प्रयोग में सामने आने वाली कठिनाइयों को दूर करना।

(ख) यथाशक्य विधेयक को संसद् में शीघ्र पुर:स्थापित किया जाएगा।

†[ ] English translation.

tfTHE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M.R KRISHNA) : (a) Amendments to the Cantonnents Act 1924 under consideration include *inter-alia*—

(1) Introduction of free and compulsory primary education in accordance with the directive principles of State policy;

(2) Increase in the term of office of the members of the Cantonment Boards from 3 to 5 years;

(3) Giving statutory effect to executive orders already issued in regard to democratisation of Cantonments;

(4) Further democratisation of Cantonment administration consistent with the nature of Cantonments as Military stations;

(5) Rectification of defects in certain provisions of the Act; and

(6) Removal of difficulties experienced in the administration of the Act.

(b) The bill will be introduced in Parliament as soon as feasible.]

EXPORT OF FILMS

1525. SHRI KRISHAN KANT: Will the Minister of FOREIGN TRADE be pleased to state :

(a) the foreign exchange earned by the export of films during the least ten years, yearwise;

(b) the names of the countries to which these films were exported; and

(c) what further steps are being taken to increase the export of films ?

THE DEPUTY MINISTER IN THE MINISIRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) and (b) A statement giving the information is attached. *[See* Appendix LXX Annexure No. 95].

(c) Besides participation in the International Film Festivals and holding of Indian Film Weeks abroad, a consortium of prominent proudcers has been formed for intensive export effort in Malaysia and Singapore. A subtitling plant is being installed by the Indian Motion Pictures Export Corporation. Overseas offices of the S. T. C. are rendering on the spot facilities to Indian Motion Pictures Export Corporation for .promotion of exports in their regions.' Import replenishment for import of black and white and coloured films is also allowed to meet the requirements of the industry.

सशस्त्र सेना में फिजूलखर्ची

1526. **श्री राजनारायण :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रधान मत्री ने हाल में सशस्त्र सेना को अपनी फिजूलखर्ची घटाने की सलाह दी है ; और

(ख) यदि हां, तो फिजूलखर्ची की मदें क्या है ?

f[EXTRAVAGANT EXPENDITURE IN ARMED FORCES

1526. SHRI RAJNARAIN: Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Prime Minister has recently asked the armed forces to curtail their extravagant expenditure; and

(b) if so, what are the items of extravagant expenditure ?]

रक्षा मंत्रालय में (रक्षा उत्पादन) राज्यमंत्री (ललित नारायण मिश्र) : (क) तथा (ख) सशस्त्र सेनाओं में फिजूलखर्ची की कोई विशेष मदें सरकार के ध्यान में नहीं आई हैं। कई अवसरों पर विचार-विमर्श के दौरान प्रधान मंत्री ने सेनाध्यक्षों और रक्षा मंत्रालय को, सशस्त्र सेनाओं की सक्रियात्मक क्षमता को प्रभावित किए बिना यथासंभव जहां हो सके बचत करने के लिए कहा है।

संक्रियात्मक क्षमता से संगत रक्षा व्यय में बचत कई वर्षों के लिए एक निरन्तर अभ्यास के तौर पर हस्तगत की गई है। इस से ऊपर से नीचे तक अनुपात को बढ़ाने और व्यय की गई राशि से अधिक लाभ उठाने में सहायता की है। 5 वर्षों की अवधि पर आवृत्त संसाधनों

t[ ] English translation.